

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No. 169/Chd/Pb/2022

IN THE MATTER OF:
Munish Kumar

...Petitioner-Operational Creditor

Versus

Ahuja Cotspin Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 04.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Aalok Jagga, Advocate

For the Respondent : Ms. Swati Vashisth, PCA

ORDER

It is stated by the learned counsels for the parties that final order for initiating the CIRP against the respondent-corporate debtor has been passed by the Court No.I in CP (IB) No.657/2019 titled as “Monika Garg Vs. Ahuja Cotspin Pvt. Ltd.” admitted on 12.06.2024, therefore, the learned counsel for petitioner wants to withdraw the present petition. Keeping in view the statement made by him, CP (IB) No.169/Chd/Pb/2022 is dismissed as withdrawn with liberty to the petitioner-Operational Creditor to revive the same, if the CIRP against the respondent-Corporate Debtor is closed due to any reason. Thus, *CP (IB) No.169/Chd/Pb/2022 is dismissed as withdrawn* with a liberty aforesaid. File be consigned to the record room.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 04, 2024
PRF